

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3057
ANSWERED ON:23.12.2003
PENDING BILLS FROM KARNATAKA
M.H. AMBAREESH

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of amendment Bills have been sent by the State Government of Karnataka to the Central Government for its approval;
- (b) if so, the details of such Bills received from the State Government of Karnataka during the last three years, year-wise;
- (c) the details of the Bills on which the Central Government has given its approval during the above period, year-wise; and
- (d) the details of the Bills pending with the Central Government and the time by which these are likely to be cleared?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D.SWAMI)

(a) to (d): During the last three years from 1.12.2000 to 17.12.2003, 22 State Bills were received from the Government of Karnataka. Two statements showing the details of Bills to which approval/assent of the President has been given and also the details of Bills pending for finalization are placed at Annex-I and Annex-II, respectively.

The State Legislations are examined from three angles viz. (a) repugnancy with any Central Law, (b) deviation from National or Central Policy and (c) legal and Constitutional validity. Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations keeping the above in view. With a view to expeditiously arriving at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence no time-frame can be fixed in this behalf.

ANNEXE-I

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO.3057 FOR DECEMBER, 2003 REGARDING PENDING BILLS FROM KARNATAKA.

(POSITION AS ON 17.12.2003)

Sl.No.	Name of the Bill	Date of receipt	Status of the Bill
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| 1. | The Karnataka Prevention of Dangerous Activities of Boot-leggers, Drug-Offenders, Gamblers, Goondas, Immoral Traffic Offenders and Slum Grabbers (Amendment) Bill, 2000. | 05.01.2001 | Assented by President on 01.05.2001. |
| 2. | The Karnataka Protection of Interest of Depositors in Financial Establishments Bill, 2000. | 19.01.2001 | President's assent withheld on 28.11.2002 |
| 3. | The Karnataka Control of Organized Crime Bill, 2000. | 30.01.2001 | Assented by President on 22.12.2001. |
| 4. | The Karnataka Oil Palm (Regulation of Cultivation, Production and Processing) Bill, 2000. | 31.01.2001 | President's assent withheld on 09.10.2002. |

5. The Karnataka Rent Bill, 1999. 16.02.2001 Assented by President on 22.11.2001.

6. The Registration (Karnataka Amendment)
Bill, 2000. 19.02.2001 Assented by President on 25.07.2001.

7. The Karnataka Hindu Religious Institutions
and Charitable Endowments Bill, 1997. 23.02.2001 Assented by President on 25.10.2001.

8. The Karnataka Scheduled Castes, Scheduled
Tribes and other Backward Classes
(Reservation of Appointment ect.,)
(Amendment) Bill, 2001. 05.09.2001 Returned with President's message
dated 09.07.2002 directing the State
Legislature to re-consider the Bill.

9. The Electricity (Karnataka Amendment)
Bill, 2001. 17.09.2001 Assented by President on 03.12.2001.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO.3057 FOR 23RD
DECEMBER, 2003 REGARDING PENDING BILLS FROM KARNATAKA.

(POSITION AS ON 17.12.2003)

Sl.No Name of the Bill Date of receipt Status of the Bill

10. The Factories (Karnataka Amendment) 09.09.2002 Assented by President on 31.12.2002.
Bill, 2002.

11. The Registration (Karnataka Amendment)
Bill, 2002. 12.09.2002 Assented by President on 08.12.2002.

12. The Karnataka Prohibition of Smoking and
Protection of Health of Non-Smokers
Bill, 2001. 24.09.2002 Assented by President on 28.02.2003.

13. The Karnataka Industries (Facilitation)
Bill, 2002. 27.09.2002 Returned with President's message
dated 18.07.2003 directing the State
Legislature to re-consider the Bill.

14. The Karnataka Value Added Tax Bill, 2003. 10.01.2003 Approval of Government of India
conveyed to State Government on 18.03.2003.

15. The Scheduled Castes and Scheduled Tribes
(Prevention of Atrocities) (Karnataka
Amendment) Bill, 2002. 28.05.2003 Assented by President on 13.08.2003.

16. The Karnataka Inland Fisheries (Conservation,
Development and Regulation) Bill, 1996. 10.06.2003 Assented by President on 07.07.2003.

17. The Karnataka Industries (Facilitation)
Bill, 2002. 01.09.2003 Assented by President on 27.10.2003.

18. The Karnataka Ground Water (Regulation for
Protection of Sources of Drinking Water)
Bill, 1999. 10.09.2003 Assented by President on 17.10.2003.

ANNEXE-II

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO.3057 FOR 23RD
DECEMBER, 2003 REGARDING PENDING BILLS FROM KARNATAKA.

(POSITION AS ON 17.12.2003)

Sl.No.	Name of the Bill	Date of receipt
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1.	The Karnataka Tax on Entry of Certain Goods (Special Provisions) Bill, 2002.	09.07.2002
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2.	The Karnataka Value Added Tax Bill, 2003.	01.04.2003
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3.	The Karnataka Stamp (Amendment) Bill, 2003.	01.04.2003
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4.	The Karnataka Special Economic Zones Development Bill, 2003.	01.09.2003
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